

Misc. Complaint Ranjeet Jha
25.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Fresh complaint filed. It be checked and registered.

Present: None for the complainant.

Status report filed by IO stating that dispute is of civil nature

Issue court notice to the complainant for NDOH.

Put up for consideration on 18.09.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020**

CC No. 9201/19
Gursaran Singh Vs. Manmohan Kaur Etc.
PS: Nihal Vihar
25.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

Court notice to the complainant received back unserved with
the report that the complainant is not residing at the given
address. Accordingly, the present case be delisted from the
category of urgent case.

Put up for further proceedings on 17.11.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020

ID No. 7362/16
Govind @ Rinku Vs. Vidya Wati
PS: Nihal Vihar
25.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
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File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

Put up with connected matter i.e. FIR No. 83/11, PS Nihal
Vihar on 28.08.2020.

Issue court notice to the complainant for NDOH.


(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020

CC No. 4376/16
Manju Sharma Vs. Satish Kumar
PS: Nihal Vihar
25.08.2020

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File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Sh. Mohinder Singh Kaushik, Ld. Counsel for the
complainant.

None for the accused person(s).

Issue court notice to the accused for making the payment as
per the mediation settlement for NDOH.

Put up for further proceedings on 08.09.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020**

CC No. 6894/16
Radha Vs. Shaym Kumar @ Chintu
PS: Nihal Vihar
25.08.2020


**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
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File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

Put up with connected matter on 10.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020

ID No. 67274/16
FIR No. 86/15
PS: Nihal Vihar
State Vs. Rakesh Kumat Etc.
25.08.2020

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File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s)

Issue court notice to the accused persons and notice to their
respective sureties for NDOH.

Put up for appearance of the accused persons and further
proceedings on 23.09.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020**

ID No. 74574/16
FIR No. 103/16
PS: Nihal Vihar
State Vs. Kailash Kumar
25.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
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File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s)

Issue court notice to the accused and notice to his surety for
NDOH.

Put up for appearance of the accused and further proceedings on
17.11.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020**

ID No. 4978/17
FIR No. 362/15
PS: Nihal Vihar
State Vs. Harbhajan Singh Etc.
25.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Accused Harbhajan Singh is already PO.

Remaining accused persons are absent.

Issue court notice to the remaining accused persons and
notice to their sureties for NDOH.

Put up for appearance of the accused persons and further
proceedings on 17.11.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020**

ID No. 5841/17
FIR No. 95/17
PS: Nihal Vihar
State Vs. Surwant Singh @ Kale
25.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
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File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused persons and notice to their
respective sureties for NDOH.

Put up for appearance of the accused persons and further
proceedings on 17.11.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020**

CC No. 1196/18
Balbir Singh Vs. State
PS: Nihal Vihar
25.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

None for the respondent.

Status report filed by the IO stating therein that director of the
respondent's company i.e. F. Arokia is yet to be interrogated,
who is presently in Jail in crime branch case no. 63/19.

Issue court notice to the IO/ASI Ashok Kumar as well as to
the complainant for NDOH.

Put up for further proceedings on 13.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020

ID No. 6168/18
FIR No. 355/18
PS: Nihal Vihar
State Vs. Yogesh Arora
25.08.2020

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MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s)

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH i.e. on 17.11.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020

ID No. 7454/18
FIR No. 1252/15
PS: Nihal Vihar
State Vs. Dinesh Shokeen
25.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused

Issue court notice to the Jail Superintendent concerned to
apprise this court as to whether the accused is released on
bail or not during covid-19 lockdown for NDOH.

Put up for further proceedings on 14.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020

ID No. 7458/18
FIR No.411/17
PS: Nihal Vihar
State Vs. Ajay Kumar
25.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**


File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s)

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH i.e. on 17.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020

ID No. 7544/18
FIR No. 000374/18
PS: Nihal Vihar
State Vs. Nitin @ Bauna
25.08.2020

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File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s)

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH i.e. on 02.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020

ID No. 10081/18
FIR No. 0291/17
PS: Maya Puri
State Vs. Rahul
25.08.2020

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File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Complainant Sh. Krishan Kant Garg in person (physically
present in the court today)

Accused in person (physically present in the court today).

It is jointly submitted that the matter has been settled
between the parties. The accused undertakes to pay Rs
10000 to the complainant on NDOH.

Put up for recording of settlement, if any and further
proceedings on 02.09.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020**

ID No.601/19
FIR No. 397/16
PS: Nihal Vihar
State Vs. Untrace
25.08.2020

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File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s)

Issue court notice to the complainant to file the objection, if
any, to the untrace report filed by the IO for NDOH.

Put up for further proceedings on 17.11.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020**

ID No. 1178/19
FIR No. 30332/17
PS: Nihal Vihar
State Vs. Raja
25.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Both the accused persons in person with Ld. Counsel.

The complainant is not present despite service. Let the
previous order be complied with afresh for NDOH.

Put up for further proceedings on 04.09.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020**

ID No. 6797/19
Man Mohan Dogra Vs. Tirath Singh & Sons
PS: Maya Puri
25.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Sh. Pyush Ahuja, Ld. Counsel for the complainant.

ATR filed. Copy thereof be supplied to Ld. Counsel.

Put up for arguments on 21.09.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020**

ID No. 10199/19
FIR No. 0284/19
PS: Nihal Vihar
State Vs. Rohit Singh @ Avinath
25.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Alamine, Ld. Counsel for the accused.


Process not received back.

Let the previous order be complied with afresh for NDOH.

Put up for further proceedings on 14.09.2020.

At this stage, one application for taking on record fresh
address of the accused is moved. Ld. Counsel for the
accused is hereby directed to furnish the fresh bail bond
bearing the fresh address of the accused at least 3 days
before NDOH.

Copy of this order be supplied dasti


(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020

ID No. 731/20
FIR No. 303/18
PS: Maya Puri
State Vs. Rajesh
25.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
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File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s)

Issue court notice to accused for NDOH.

Put up for consideration on charge on 10.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020

ID No. 2705/20
FIR No. 154/20
PS: Nihal Vihar
State Vs. Karam Singh @ Santi
25.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s)

Issue court notice to the complainant to explore the
possibility of compromise for NDOH.

Issue court notice to the Jail Superintendent concerned to
advise this court whether the accused is released on bail or not for
NDOH.

Put up for further proceedings on 04.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020

ID No. 3571/20
FIR No. 680/20
PS: Nihal Vihar
State Vs. Neter Pal
25.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

I take the cognizance of offence.

Issue production warrant of the accused for NDOH.

Let the copy of the charge sheet be supplied to the accused
through Jail Dak.

Put up for scrutiny of documents and committal proceedings
on 18.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020

ID No. 67986/16
FIR No. 127/11
PS: Nihal Vihar
State Vs. Dinesh Shokeen
25.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
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File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: Ld. APP for the State.

None for the accused person(s)

Issue court notice to the IO to appear in person through VC to
explain which rule of Arms Act has been violated for NDOH.

Issue court notice to the Jail Superintendent concerned to apprise
this court whether the accused is released on bail or not for NDOH.

Put up for further proceedings on 14.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020

ID No. 2757/17
FIR No. 236/16
PS: Maya Puri
State Vs. Mohit Srivastava @ Sunny
25.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
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File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused persons and notice to their
respective sureties for NDOH.

Put up for appearance of the accused persons and further
proceedings on 17.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020

ID No. 69598/16
FIR No. 72/2000
PS: Maya Puri
State Vs. Arun Kumar Sapra
25.08.2020

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MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 13.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020

ID No. 64643/16
FIR No. 107/13
PS: Nihal Vihar
State Vs. Dinesh Kumar
25.08.2020

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File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 17.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020

ID No. 68583/16
FIR No. 156/12
PS: Nihal Vihar
State Vs. Romal @ Rakesh
25.08.2020

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File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 17.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020

ID No. 68596/16
FIR No. 55/11
PS: Nihal Vihar
State Vs. Girish Bansal Etc.
25.08.2020

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File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 17.11.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020**

ID No. 64526/16
FIR No. 187/12
PS: Nihal Vihar
State Vs. Ravi
25.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
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File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 17.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020

ID No. 68264/16
FIR No. 723/14
PS: Nihal Vihar
State Vs. Shyam Sunder @ Chintu
25.08.2020

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File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 10.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020

ID No. 63288/16
FIR No. 230/15
PS: Nihal Vihar
State Vs. Nand Kishore
25.08.2020

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File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 17.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020

ID No. 65428/16
FIR No. 605/15
PS: Nihal Vihar
State Vs. Ajay @ Gunja
25.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
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File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 17.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020

ID No. 75178/16
FIR No. 178/16
PS: Nihal Vihar
State Vs. Gurvinder Singh
25.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 17.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020

ID No. 1533/17
FIR No. 399/15
PS: Nihal Vihar
State Vs. Rajesh
25.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 17.11.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020**

ID No. 3216/17
FIR No. 1033/15
PS: Nihal Vihar
State Vs. Ravi Kumar
25.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 10.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020

ID No. 4837/17
DD No. 21A/17
PS: Nihal Vihar
State Vs. Jagjeet Singh @ Jagga
25.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 10.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020

ID No. 7290/18
FIR No. 343/17
PS: Nihal Vihar
State Vs. Virender Kumar
25.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 10.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020

CC No. 13763/18
Prem Vs. Jyoti
PS: Nihal Vihar
25.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: None for the complainant.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

Put up for CE on 10.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020

CC No. 21647/16
Surender Pal Verma Vs. Atul Kumar
PS: Nihal Vihar
25.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

Issue court notice to the complainant for NDOH.

Put up for appearance of the complainant and further
proceedings on 15.09.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020**

CC No.
Satpal Vs. Smt Durga & Ors.
PS: Nihal Vihar
25.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Fresh complaint filed. It be checked and registered

Present: Sh. Bhupender singh, Ld. counsel for Complainant.

Submission heard

Let ATR be called from the SHO concerned for 14.09.20



(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020

CC No. 3899/19
Sulochna Vs. Kishan Datta
PS: Nihal Vihar
25.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. counsel for Complainant.

Status report filed stating therein that FIR No. 852/20, PS Nihal Vihar has already been registered. Let copy thereof be supplied.

The investigation in the present case is going on. Accordingly, the present complaint case be stayed. It be clubbed with final report as and when the same is filed by the IO.

The IO is hereby directed to intimate the complainant prior to filing of final report.

Copy of this order be sent to the PS concerned.

**PANKAJ
ARORA** Digitally signed by
PANKAJ ARORA
Date: 2020.08.25
14:09:51 +05'30'
(Pankaj Arora)
MM-03(West)/THC/Delhi
25.08.2020